

**BEFORE THE EXECUTIVE DIRECTOR AND FIRST APPELLATE AUTHORITY  
INSOLVENCY AND BANKRUPTCY BOARD OF INDIA**

7<sup>th</sup> Floor, Mayur Bhawan, Shankar Market,  
Connaught Circus, New Delhi -110001

**Dated: 01<sup>st</sup> April 2026**

**Order under section 19 of the Right to Information Act, 2005 (RTI Act) in respect of RTI  
Appeal Registration No. ISBBI/A/E/26/0007, ISBBI/A/E/26/0008,  
ISBBI/A/E/26/0009, ISBBI/A/E/26/00010**

**IN THE MATTER OF**

**Balkishan Baldawa**

... Appellant

Vs.

**Central Public Information Officer**

The Insolvency and Bankruptcy Board of India

7<sup>th</sup> Floor, Mayur Bhawan, Shankar Market,

Connaught Circus, New Delhi -110001

... Respondent

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1. The Appellant has filed the present Appeals dated 4th March 2026, challenging the communication of the Respondent, filed under the Right to Information Act (RTI Act). Since the subject-matter of the impugned Appeals are identical, same is disposed of *vide* common order.
  2. In its RTI Application, the Appellant had sought records pertaining to his complaint (Complaint No. IBBI/C/2025/01717) against the resolution professional of Techindia Nirman Limited, which was filed pursuant to the order of NCLAT dated 15.12.2025. The CPIO has not furnished a reply to the queries sought in the impugned Application. Aggrieved, The Appellant has filed the present Appeal stating, *inter-alia*, that the Respondent CPIO has failed to reply to the information as sought by the Appellant.
  3. I have carefully examined the applications, the responses of the Respondent and the Appeals and find that the matter can be decided based on the material available on record. In terms of section 2(f) of the RTI Act '*information*' means "*any material in any form, including records, documents, memos e-mails, opinions, advices, press releases, circulars, orders, logbooks, contracts, reports, papers, samples, models, data material held in any electronic form and information relating to any private body which can be accessed by a public authority under any other law for the time being in force.*" It is pertinent to mention here that the Appellant's "*right to information*' flows from section 3 of the RTI Act and the said right is subject to the provisions of the Act. Thus, if the public authority holds any information in the form of data, statistics, abstracts, etc. an applicant can have access to the same under the RTI Act subject to exemptions under section 8.
  4. In this regard, I note that the Appellant had filed the RTI application on 25<sup>th</sup> January 2026. The deadline to dispose of the impugned RTI Application expired on 24<sup>th</sup> February 2026. It is seen that the reply has been sent to appellant on 19<sup>th</sup> March, 2026. Being CPIO of a Public Authority like IBBI, the Respondent should be sensitive to timelines and disposal of information request. I would, therefore, encourage and urge the Respondent to consider

the requirements of law while dealing with information requests under the RTI Act and dispose of RTI applications within the prescribed time in future.

5. The Appeal is, accordingly, disposed of.

**Sd/-**  
**(Kulwant Singh)**  
First Appellate Authority

**Copy to:**

1. Appellant, Balkishan Baldawa
2. CPIO, The Insolvency and Bankruptcy Board of India, 7<sup>th</sup> Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi -110001.